



**Government of Uttarakhand**  
**Office of the Secretary**  
**(Medical, Health and Family Welfare and Medical Education)**

Date: - 22 March, 2020

No. UKH/FWS/PS-MDNHM/2019-20/217

**ORDER**

Whereas, it is imperative to adopt strict social distancing and isolation measures to contain the spread of COVID-19, which is playing havoc in many countries across the world, including India.

Whereas, the Government of Uttarakhand, in exercise of powers conferred under the Epidemic Disease Act, 1897, has framed the Uttarakhand Epidemic Diseases, COVID-19, Regulations, 2020 for prevention and containment of Corona virus disease, 2019 (COVID-19).

Whereas, now under the aforesaid regulations, the Government of Uttarakhand hereby notifies a lockdown of non essential services in the State of Uttarakhand from 2100 hours on 22<sup>nd</sup> March 2020 to 2359 hours on 31<sup>st</sup> March 2020, stipulating the following restrictions:

- a. No public transport services including operation of taxis, auto-rickshaws will be permitted. The exception will include Transport of all kinds to and from hospitals and airports. For to and fro airport transfers, carrying and producing valid documentation is mandatory.
- b. All shops, commercial establishments, offices and factories, workshops, godowns etc. shall close their operations
- c. All domestic / foreign returnees to the State are directed to remain under strict home quarantine for a period as decided by local Health Authorities
- d. People are required to stay at home and come out only for basic services while strictly following social distancing guidelines issued earlier
- e. However, the following establishments providing essential services shall be excluded from the above restrictions: -
  - i. Offices charged with law and order and magisterial duties [District Magistrate, ADM/SDM and Tehsil]
  - ii. Police
  - iii. Medical and Health

- iv. Urban Local Bodies
  - v. Fire
  - vi. Electricity, Water and Municipal Services
  - vii. Banks/ATM
  - viii. Print, Electronic and Social Media
  - ix. Telecom & Internet Services including IT & ITeS
  - x. Postal services
  - xi. Supply chain and related transportation
  - xii. E-Commerce (delivery) of all essential goods including food, pharmaceutical and medical equipment
  - xiii. Food, Groceries, Milk, Bread, Fruit, Vegetable, Meat, Fish and their transportation related activities and warehousing
  - xiv. Hospitals, Chemist stores, Drugs and Pharmaceuticals manufacturing and their transportation related activities.
  - xv. Petrol pumps, LPG gas, Oil agencies, their godowns and their transportation related activities.
  - xvi. Production and Manufacturing Units which require continuous process may continue to function, after obtaining the required permission from the District Magistrates
  - xvii. Manufacturing units engaged in production of essential commodities
2. Inter State border shall be closed except for the movement of vehicles related to the above mentioned goods and services.
  3. Any congregation of more than 5 persons shall be prohibited in public places.
  4. Private establishments that support the above services or are linked to the efforts for containment of COVID-19 will remain open.
  5. If there is any doubt as to whether a service establishment is essential or not, the District Magistrate shall be the competent authority to decide.
  6. District Magistrates, Superintendents of Police , ADM/SDM , Tahasildar and Executive Officer of Urban Local Bodies are hereby authorized to take all necessary actions for enforcement and implementation of the aforesaid measures.



Local police shall render necessary assistance as and when requisitioned by the  
aforementioned officers.

7. Any person found violating the containment measures shall be deemed to have  
committed an offence punishable under section 188 of Indian Penal Code (45 of  
1860).
8. The restrictions imposed earlier shall continue to be in force in the State and in  
case of any doubt, the State Government will issue necessary directions/  
clarifications.

*NK*  
22.03.2020  
(Nitesh Kumar Jha)  
Secretary

1. All Additional Chief Secretaries/ Principal Secretaries/ Secretaries, Govt. of  
Uttarakhand.
2. District Magistrates, All Districts of Uttarakhand.
3. Chief Medical Officers, All Districts of Uttarakhand.

Cc:

1. Chief Secretary, Govt. of Uttarakhand.
2. Director General, Police, Uttarakhand.
3. Mission Director, National Health Mission, Uttarakhand.
4. Director General, Medical Health and F.W, Uttarakhand.
5. Director, Medical Education Uttarakhand.

✓ *NK*  
22.03.2020  
(Nitesh Kumar Jha)  
Secretary